

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A No. 908 of 2022

In the matter of : -

Sach Sewa Samiti Vyas (Trust) ... Applicants

Versus

Ministry of Environment, Forest &
Climate Change & Ors. ... Respondents

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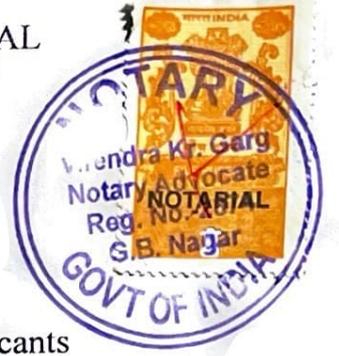
Place: New Delhi

Date: 29.07.2024

Drafted & Filed by:

Shivam Sakseena
(SHIVAM SAKSENA)
Advocate for Greater Noida
Industrial Development Authority,
210, Lawyers Chamber,
C.K. Daphtary Block,
Supreme Court, New Delhi-01
Ch.: 011 - 23073983
MOB : 99718 85963

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COMPLIANCE AFFIDAVIT BY THE CEO
GR. NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Most Respectfully Showeth:

I, N.G. Ravi Kumar S/o Sh. N.L. Gangadhara Gowda, aged about 46 years, R/o House No. 25, Sector 14A, Noida, presently at New Delhi, do hereby solemnly affirm and state as under:

1. I am presently posted as Chief Executive Officer with the Greater Noida Industrial Development Authority and as such conversant with the facts disposed below.



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2. The above said O.A is pending consideration before this Hon'ble Tribunal, wherein it was complained that certain portion of a Green Belt has been encroached upon.
3. It is a matter of record that the entire encroachment, which was to the extent of about 253 sq. mtrs. on the Green Belt adjacent to a High Tension Transmission Line has been removed. Earlier, in this regard, this Hon'ble Tribunal had been informed that action for removal of the encroachment was on and it would require some time as the Building was to be demolished only in part, that is to the extent it was encroaching upon the Green Belt i.e. 253 sq. mtrs. Subsequently, before the hearing dt. 3.5.2024, photographs evidencing removal of the encroachment had been placed on record.
4. By the Order dt. 3.5.2024, the Hon'ble Tribunal has imposed cost of Rs.10,000/-, which cost has been deposited and the receipt obtained from the NGT Bar Association, as proof of deposit of cost is annexed hereto and marked as **ANNEXURE - 1**.
5. In regard to the direction of this Hon'ble Tribunal to place on record the details of the complaint, if any, made regarding encroachment and the action



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taken on the same to be placed on record, it is submitted that prior to the notice issued by the Registry of this Hon'ble Tribunal, as per the records of Horticulture and Land Departments or any other department, no complaint had been received. In this view of the matter, there arose no occasion to initiate action for removal of the same.

6. This Hon'ble Tribunal has also directed that disciplinary action taken by the Greater Noida Industrial Development Authority against the defaulting officers/officials be also placed on record. In this regard, the following is submitted :

- (i). upon verification from Google images, it is noticed that the encroachment had come up between the period March, 2016 to December, 2018. The officers / officials of the Horticulture Department, who were posted during this period under whose jurisdiction the concerned area of green belt falls, right from the rank of Senior Managers (heading this Department), Managers, Asstt. Managers and Supervisors have been identified. Similarly, the set of Officers, who were posted between December, 2018 until the receipt of Notice of the instant Original Application have also been identified.



Handwritten signature in blue ink.

- (ii). As per the Centralized Service Regulations, the State Government is the Disciplinary Authority for the officers, holding the rank of Asstt. Manager, Manager and Sr. Manager. Out of these, 2 Assistant Managers who are on contractual appointment cease to be in employment with effect from 2019 and 2021.

Show Cause Notices dt. 2.07.2024 have been issued to 06 nos. of Sr. Manager, 02 nos. of Managers and 02 nos. of Asstt. Managers. The Notice has been received by 08 nos. of such officers 02 nos. have submitted their replies while 06 nos. of Officers asked for further time, which has been granted and for 02 nos. of such officers notices has been re-issued as reply has not been received from them. Upon receipt of the reply by all the officers for whom the Disciplinary Authority is the State Govt., reference will be made to the State Government for taking appropriate action in accordance with laws.

- (iii). For the officials of the rank of Supervisors, who are the actual Field Staff, the Disciplinary Authority, the power to take disciplinary action vests with the Greater Noida Authority. Show Cause Notice(s) also dated 2.07.2024 had been issued to 05 nos. of Supervisors, who are still in



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service. Of these, 03 nos. have submitted reply and while 02 nos. had sought further time. Upon receipt of reply, further action in accordance with the Service Regulations shall be taken against these officials.

7. The annexure to the Compliance Affidavit is true copy of its original.
8. This Compliance Affidavit is being submitted for the kind consideration of this Hon'ble Tribunal with the humble prayer that the same may be taken on record.

DEPONENT

VERIFICATION:

29 JUL 2024

Verified at G.B. Nagar on this the day of July, 2024 that the factual contents of this Compliance Affidavit are true and correct to my knowledge as derived from the records of the case and nothing stated therein is false and nothing material has been concealed there from. The last para is prayer to this Hon'ble Tribunal.

DEPONENT



I, N. L. Ravi Kumar s/o sh. N.L. gongadhara Gowda,
 प्रमाणित करता हूँ कि श्री... निवासी...
 पुत्र श्री...
 जिनकी पहचान श्री...
 के को आज दिनांक... 29/7/2024...
 बड़े ज्ञान/सायं मेरे सम्मुख इस शपथ पत्र
 को सुनकर व समझ उचित न स्वोकार किया
 शुरू

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A No. 908 of 2022

ANNEXURE NO. 1

In the matter of :-

Sach Sewa Samiti Vyas (Trust)

... Applicants

Versus

Ministry of Environment, Forest &
Climate Change & Ors.

... Respondents



ATTESTED

Virendra Kr. Garg
Notary Advocate
Reg. No.-2874
G.B. Nagar

J

To

The National Green Tribunal Bar Association,
Principi Bench, New Delhi

Subject:- Submitting the Demand Draft to The National Green Tribunal Bar Association, Principal Bench in OA No. 908/2022 Sach Sewa Vyas (Trust) vs Ministry of Environment Forest & Climate Change & others.

Respected Sir,

In the matter, OA No. 908/2022, Sach Sewa Samiti Vyas (Trust) vs Ministry of Environment, Forest & Climate Change & others, As per the order dated: 03/05/2024 of the Hon'ble National Green Tribunal Bar Association, Principal Bench on behalf of CEO GNIDA, We wish to submit the Demand Draft of the burdened cost i.e. Rs. 10000/- in favour of Hon'ble National Green Tribunal Bar Association, Principal Bench.

Kindly accept the Demand Draft.

Regards
Greater Noida Industrial Development Authority
(G.B. Nagar) U.P.

Enclosures
- Demand Draft
- Order (03/05/24)

25/04/2024

Sriyanka
NCT Bar Association



23/7/24
वैरेंद्र कर्ग (नॉटरी)
ग्रेटर नोएडा इंडियन स्टेट

ATTESTED

Virendra Kr. Garg
Notary Advocate
Reg. No.-2874
G.B. Nagar



National Green Tribunal Bar Association

Room No. 28, NGT Complex, Faridkot House, Copernicus Marg, New Delhi - 110001
Tel. : +91-9910811802 E-mail : info@ngtba.org Website : www.ngtba.org

Receipt No. : 440

Date : 25/04/2024

Received with thanks from Greater noida Industrial Devpt Authority

an amount of Rupees Ten thousand Only/-

through Cash / Cheque / Bank Draft No. 009683

Dated 25/04/2024 drawn on HDFC Bank, Greater noida, UP

on account of Cost imposed on OA no - 908/2023, D.H = 03/5/2024

Sach Sewa Vyas

Treasurer / Secretary

Ministry of Environment, forest & Climate change
G.O.S.

NGT Bar Association

₹ 10,000/-



ATTESTED

Virendra Kr. Garg
Notary Advocate
Reg. No. 2874
G.B. Nagar